the last paragraph of the statement which says that the works covered by the contract have been completed except for a few minor items costing in aggregate approximately Rs. 25 lakhs.

DR. R. B. GOUR: The statement also says that 24 per cent, of the total tender value would be deposited with the Government and that they would also deduct 74 per cent, of the value of each monthly bill towards security. It is also said that advances may be paid against machinery etc., but it does not say *to* what extent such advances will be given. When you are recovering 12 per cent, from the bills, will they be less than 12 per cent, and will this deduction be over and above the 7£ per cent.? What is the position?

Shri RAJ BAHADUR: The contracts entered into with these companies confirm to the standard P.W.D. contracts and the securities that have been realised from them are for the completion of the work within a given time and for the quality of work also. That is something quite different. The advances given to them from time to time are against the work they are performing or aga-T t the obligations that they are going to undertake in regard to the execution of the work as such.

DR. R. B. GOUR: No. Will the entire advance be recovered from the monthly bill or part of the advance?

SHRI RAJ BAHADUR: While making the paymont finally to them due note would be taken of the advances made to them and I think there should be no difficulties whatsoever in the adjustment of the accounts.

DR. R. B. GOUR: Will the advance be more than the monthly ....

SHRI RAJ BAHADUR: The amount of advance would not be more than the contract money and the amounts so advanced would be realised or

recovered from the amount of bills that they would give to us monthly to the extent of 12 per cent.

SHRI JASWANT SINGH: The hon. Minister stated a little while ago that two contractors went out of the contract because of financial troubles. Was any security taken from these two contractors? If so, what has happened to that security?

SHRI RAJ BAHADUR: The entire thing has been a continuing obligation. The two that went out, their rights and obligations devolve on those who are finally in charge of the contract.

## ALL-INDIA TOUR TICKETS FOR AIRPLANES

- \*69. SHRI M. P. BHARGAVA (ON BEHALF OF SHRI AMOLAKH CHAND)'. Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:
- (a) whether it is proposed to issue all-India tour tickets for the airplanes which are flying below their passenger capacity; if so, what are the details of the scheme: and
- (b) whether students are eligible for such tours at concessional rates?

THE DEPUTY MINISTER OF CIVIL AVIATION (SHRI AHMED MOHIUDDIN): (a) No, Sir.

(b) Does not arise. However the Indian Airlines Corporation allow a concession of 25 per cent on the single fare, to students in the age group of 12 and 26 for travel between their places of study and home-town or for travel on excursion, site-seeing or educational tours in groups of 3 or more, subject to certain conditions.

## RECRUITMENT OF PERSONS BELONGING TO SCHEDULE CASTES IN RAILWAY ADMINISTRATION

- \*75. SHRI JUGAL KISHORE: Will the Minister of RAILWAYS be pleased to state:
- (a) how many persons were recruited in the Raiway Administration in